

Electricity (Supply) Kerala Amendment Act, 1983

7 of 1983

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An Act to amend the Electricity (Supply) Act, 1948, in its application to the State, of Kerala Whereas it is expedient to amend the Electricity (Supply) Act, 1948, in its application to the State of Kerala , for the purpose hereinafter appearing; Be it enacted in the Thirty-fourth Year of the Republic of India as follows:-

1. Short Title Extent And Commencement :-

This Act may be called the Electricity (Supply) Kerala Amendment Act, 1983.

(1) It extends to the whole of the State of Kerala .

(2) It shall be deemed to have come into force on the 21st day of February, 1983.

2. Amendment Of Section 49 :-

In section 49 of the Electricity (Supply) Act, 1948 (Central Act 54 of 1948) (hereinafter referred to as the principal Act), after sub-section (4), the following sub-section shall be inserted, namely:

"(5) The party to an agreement or any other arrangement entered into prior to the commencement of the Electricity (Supply) Kerala Amendment Act, 1983 and providing for supply of electricity by the Board shall, notwithstanding anything contained in the instrument of such agreement or other arrangement or in any law including this Act in force at such commencement,

(1) pay, in respect of the electricity supplied after such commencement, such price (by whatever name called) calculated in

accordance with the uniform tariff framed or modified from time to time under sub-section (1) and applicable to the category to which such party belongs;

(2) not be entitled to reimbursement by the Board from such price of any amount, whether on account of increase in price of the electricity supplied to it by the Board or on account of any tax, duty, surcharge, levy, cess or any other imposition or charges payable by such party in respect of the electricity, supplied to it by the Board..

3. Repeal And Saving :-

(1) The Electricity (Supply) Kerala Amendment Ordinance, 1983 (6 of 1983), is hereby repealed.

(2) Notwithstanding such repeal, anything done or any action taken under the principal Act as amended by the said Ordinance shall be deemed to have been done or taken under the principal Act as amended by this Act.